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श्रसाधारण

EXTRAORDINARY

भाग II-सण्ड 3-उपखण्ड (ii)

PART II-Section 3-Sub-section (ii)

बाधिकार से ब्रकाजित

PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, सितम्बर 5, 1975/माद्र 14, 1897 NEW DELHI, FRIDAY, SEPTEMBER 5, 1975/BHADRA 14, 1897

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह श्रलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF FINANCE (Department of Revenue and Insurance)

NOTIFICATION

New Delhi, the 5th September 1975

S.O. 475 (B)—In exercise of the powers conferred by sub-section (2) of section 1 of the Taxation Laws (Amendment) Act, 1975 (41 of 1975), the Central Government hereby appoints the date specified in column (1) of the Table below as the date on which the previsions of the said Act specified in the corresponding entry in column (2) of the said Table shall come into force.

Date Provisions of the Act

(1) (2)

1st October, 1975

Clause (j) of section 3, sections 29 to 37 (both inclusive), 50, 52 to 56 (both inclusive), and 59, clause (iv) of section 61, sections 64, 68, 70 to 74 (both inclusive), 77, 78, 81 and 84 to 87 (both inclusive), section 92, in so far as it relates to the insertion of new section 18B in the wealth-tax Act, 1957 (27 of 1957) and sections 94, 97, 98, 100 to 104 (both inclusive), 107 to 110 (both inclusive), 112, 118, 120 to 122 (both inclusive) and 124.

(2007)



(1)		(2)
ist January, 1976		. Sections 45, 47, 57, 66 and 90, clause (v) of section 91 and section 93.
ist April, 1976	•	Section 2, clause (ii) of section 3, sections 4 and 6 to 13 (both inclusive) section 14, in so far as it relates to the insertion of new section 69C in the Income-tax Act, 1961 (43 of 1961), sections 16 to 28 (both inclusive), 38 to 44 (both inclusive), 46, 48, 49, 51, 58 and 60, clauses (i) to (iii) of section 61, sections 62, 63, 65, 67, 69, 75, 76, 79, 80, 82, 83, 88 and 89, clauses (i) to (iv) of section 91, section 92, in so far as it relates to the insertion of new section 18A in the Wealthtax Act, 1957 (27 of 1957) and sections 95, 96, 99, 105, 106, 111, 113 to 117 (both inclusive), 119, 123 and 12.
ıst April, 1977 .		. Section 5, section 14, in so far as it relates to the insertion of new section 69D in the Income-Tax Act, 1961 (43 of 1961) and section 15.

[No. 1069/F.No. 2/14/75-IC] S. R. MEHTA, Addl. Secy.

वित्त मंत्रालय (राजस्व और बीमा विभाग)

़ अधिसूचना

नई दिल्ली, 5 सितम्बर, 1975

का॰ ग्रा॰ 475 (ग्र).—केन्द्रीय सरकार, कराधान विधि (संशोधन) ग्रिधिनियम, 1975 (1975 का 41) की धारा 1 की उपधारा (2) द्वारा प्रदत्त गक्तियों का प्रयोग करते हुए, नीचे की सारणी के स्तम्भ (1) में विनिर्दिष्ट तारीख को उस तारीख के रूप में नियम करतीं के जिस तारीख को उक्त सारणी के स्तम्भ (2) में की तत्सम्बन्धी प्रविष्टि में विनिर्दिष्ट उक्त ग्रिधिनियम के उपबन्ध प्रवृत्त होंगे।

सारणी

तारीख	अधिनियम के उपवन्ध
1 ग्रक्तूबर, 1975	धारा 3 का खण्ड (i), धारा 29 से 37 तक (जिसमें यह दोनों सम्मिलित हैं), 50, 52 से 56 तक (जिसमें यह दोनों सम्मिलित हैं), श्रौर 59, धारा 61 का खण्ड (IV), धारा 64, 68, 70 से 74 तक (जिसमें यह दोनों सम्मिलित हैं), 77, 78, 81 और 84 से 87 तक (जिसमें वह द नों सम्मिलित हैं), धारा 92, उहीं तक इसका सम्बन्ध धन-कर श्रिधनियम, 1957

(1)

(2)

(1957 का 27) में नई धारा 18ख के अंत:स्थापन से है और धारा 94, 97, 98, 100 से 104 तक (जिसमें यह दोनों सम्मिलित हैं) 107 से 110 तक (जिसमें वह दोनों सम्मिलित हैं), 112, 118, 120 से 122 तक (जिसमें यह दोनों सम्मिलित हैं) और

1 जनवरी, 1976

धारा 45, 47, 57, 66 श्रीर 90 धारा 91 का खण्ड (V) श्रीर धारा 93

1 अप्रैल, 1976

धारा 2, धारा 3 का खण्ड (II), धारा 4 ग्रीर 6 से 13 तक (जिसमें यह दोनों सम्मिलित हैं), धारा 14. जहां तक इसका सम्बन्ध ग्राय-कर ग्रिधितियम, 1961(1961 का 43)में नई धारा 69ग के ग्रन्तःस्थापन से है, धारा 16 से 28 तक (जिसमें यह सम्मिलित हैं), 38 से 44 तक (जिसमें यह दोनों सम्मिलित हैं), 46, 48, 49, 51, 48, और 60, धारा 61 के खण्ड (I) से (III) तक, धाराI62. 63, 65, 67, 69, 75, 76, 79, 80, 82 88 ग्रौर 89, धारा 91 के खण्ड (I) से (IV) तक, धारा 92, जहां तक इसका सम्बन्ध धनकर ऋधिनियम, 1957 (1957 का 27) में नई धारा 18क के म्रान्त:स्थापन से है ग्रीर धारा 95, 96, 99, 105, 106, 111, 113 से 117 (जिसमें यह दोनों सम्मिलित हैं), 119, 123 श्रीर 125 I

1 अर्प्रल, 1977

धारा 5, धारा 14, जहां तक इसका सम्बन्ध ग्रीय-कर ग्रिधिनियम, 1961 (1961 का 43) में नई धारा 69घ के सन्तःस्थापन से हैं ग्रीर धारा 15!

> [सं० 1069/फा० सं० 2/14/75-म्राई० सी०] एस० ग्रार० मेहता, ग्रपर गचिव

TO BE PUBLISHED IN PART II - SECTION 3 - SUB SECTION (11) OF THE GAZETTE OF INDIA EXTRAORDINARY.

MINISTRY OF FINANCE (Department of Revenue & Insurance)

NOTIFICATION

New Delhi, dated the 4 September, 1975.

of section 1 of the Taxation Laws (Amendment) Act, 1975

(41 of 1975), the Central Government hereby appoints the date specified in column (1) of the Table below as the date on which the provisions of the said act specified in the corresponding entry in column (2) of the said Table shall come into force.

TABLE

Date Provisions of the Act
(1) (2)

1st October, 1975 ---

Clause (1) of section 3, sections 29 to 37 (both inclusive), 50, 52 to 56 (both inclusive), and 59, clause (1v) of section 61, sections 64,68,70 to 74 (both inclusive), 77,78,81 and 84 to 87 (both inclusive), section 92, in so far as it relates to the insertion of new section 188 in the Wealth-tax, Act, 1957 (27 of 1957) and sections 94, 97, 98, 100 to 104 (b oth inclusive), 107 to 110 (both inclusive), 112, 118, 120 to 122 (both inclusive) and 124.

1st January, 1976 ---

Sections 45, 47, 57, 66 and 90, clause (v) of section 91 and section 93.

1st April, 1976 ---

29/1/1

Section 2, clause (ii) of section 3, sections 4 and 6 to 13 (both inclusive) section 14, in so far as it relates to the insention of new section 69C in the Income-tax Act, 1961 (43 of 1961), sections 16 to 28 (both inclusive), 38 to 44 (both inclusive), 46, 48, 49, 51, 58 and 60, clauses (i) to (iii) of section 61, sections 62, 63, 65, 67, 69, 75, 76, 79, 80, 82, 83, 88 and 89,

clauses (i) to (iv) of section 91, section 92, in so far as it relates to the insertion of new section 18A in the Wealth-tax Act, 1957 (27 of 1957) and sections 95, 96, 99, 105, 106, 111, 113 to 117 (both inclusive), 119, 123 and 125.

lst April1, 1977 ---

Section 5, section 14, in so far as it relates to the insertion of new section 69D in the Income-tax Act, 1961 (43 of 1961) and section 15)

Z1069/ F No. 2/14/75-10]

(S.R. MEHTA)
Additional Sacratary to the Government of India.